

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1120(ND)2018

COARM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2019**

**NAME OF THE COMPANY: M/s. Corporation Bank V/s. M/s. Clover Forging
& Machininh Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Ms. Snigdha Singh, Advocate for the Petitioner.
Mr. Akshay Puri, Advocate for the respondent.

ORDER

CA-79/2019 has been filed under Section 23(3)(a) of the Code for confirmation the IRP is continue as the RP in this case. Resolution to this effect has been taken by CoC in its meeting dated 27th December, 2018. The proposal was put up on the agenda and e-voting on appoint was duly made are extended from 31st December, 2018 at 2 pm & 1st January, 2019, the name of the IRP Mr. Rohit Mehra, has been duly confirmed to continue about of the RP by 100% voting. In view of the same, the proposal is accepted Mr. Rohit Mehra as confirmed as IRP in this case. He is directed to take all such steps as required in the Court.

CA-79/2019 stands disposed off.


**(V.K. Subburaj)
Member (T)**


**(Ina Malhotra)
Member (J)**

(Ginni)